

[Sh. R.P. Das]

to help secure for the people better and higher standard of living.

In view of this laudable objective of the NFC with a view to securing such objective, development of infrastructural facilities in and around the units is essential, more so for the agricultural sector. In so far as the winner units are concerned, motorable road, electricity, housing and such other facilities should be provided with.

In West Bengal Palda Fishermen's Cooperative Society Ltd. and Mudiya Fishermen's Cooperative Society Ltd. are such winner units that could not much better if the needed facilities were available to them. Therefore, I would like to urge upon the Government to help secure such infrastructural facilities to those winner units.

(viii) Demand for an opinion poll in the disputed area to solve Maharashtra-Karnataka border issue.

DR. DATTA SAMANT (Bombay South Central) : Dispute between Maharashtra-Karnataka border areas has been pending for the last thirty two years. More than fifteen lakh Marathi speaking people are residing in the border areas of Belgaum, Nipani, Karwar, Khanapur etc. As the recommendations of Mahajan Commission have not been accepted by the Government, they are not final. Recently, Marathi speaking people in border areas have been forced to learn Kannada from primary education and all correspondences at Government level is being made in Kannada only. This has caused hardships to the people.

Central Government has taken stand that this dispute should be solved by mutual discussion and consultation by Chief Ministers of both states. Hon. Home Minister had series of meetings with both the Chief Ministers. Chief Minister of

Maharashtra has suggested opinion poll in the disputed area so as to solve the issue as per wishes of the people. Central Government has taken similar stand on boundary disputes between Haryana, Punjab, Andhra, Kerala etc.

I, therefore, appeal to the Central Government to take opinion poll in the disputed area to solve this problem once for all.

12.30 hrs

**KHADI AND VILLAGE INDUSTRIES
COMMISSION (AMENDMENT) BILL**

[English]

MR. DEPUTY SPEAKER : Now the House will take up next item, namely, item 31.

Mr. Arunachalam.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : I beg to move* :

"That the Bill further to amend the Khadi and Village Industries Commission Act, 1956, as passed by Rajya Sabha, be taken into consideration."

MR. DEPUTY SPEAKER:
Motion moved:

"That the Bill further to amend the Khadi and Village Industries Commission Act, 1956, as passed by Rajya Sabha, be taken into consideration."

Moved with the recommendation of the President.